

CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH

Transfer Application No. 139 of 1987

Shri R.S. Misra and Others Applicants

Versus

Union of India and Others Respondents

Hon'ble Mr. Justice U.C. Srivastava, V.C.

Hon'ble Mr. K. Obayya, Member(A)

(By Hon. Mr. Justice U.C. Srivastava, V.C.)

The applicants 18 in number filed a writ petition before the High Court which by operation of law has been transferred to this Tribunal. They have approached the High Court for giving effect to the Circular of the of the Railway Board dated 11.1.72 by virtue of which the promotion the applicants would be effected by 50%.

The applicant no.1 is the Head clerk in Mechanical Department (C & W Workshop) of Central Railway, at Jhansi. The applicant nos. 2,3 and 4 are Office Superintendent Gr. II. Similarly applicants 5,6,7 and 8 are Head Clerks in the grades 425-700 in the same department at Jhansi. It is because of the promotion posts of Superintendent which they apprehended, they may not get they approached this Tribunal stating that incase the quota is increased their chances may be bright. The Railway Administration refuted this allegation. Exactly similar matter of the same division came up for consideration before Us in T.A. No. 1769 of 1987 D.R. Bhatia and Others Vs. Union of India and others. In that case, we granted the said relief and the same will also apply to this case and will form

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part of this judgment. No order as to the costs.

R. Bhagwati
A.M.

Lee
V.C.

Dated: 24th July, 1992:

(Uv)